

1	2	3
		(Sarapaka) was conducted earlier in 2002-03 and was not considered due to unremunerative nature and constraint of resources.
10.	Jadcherla – Nandyal New Line (182Km)	This proposal was not considered due to unremunerative nature and constraint of resources.
11.	Armoor Adilabad New Line	Survey completed and project was not taken up.
12.	Dharmavaram-Pakala gauge conversion	Out of 227 km., 82 km. completed. Balance targeted for 2009-10
13.	Vijayawada-Gudivada-Machilipatnam-Bhimavaram/Narsapur-Nidadavolu Doubling and Electrification (175Km)	Survey completed.
14.	Bibinagar-Nadikudi/Macherla-Nallapadu (Guntur) Doubling and Electrification	Survey completed and project shelved.
15.	Guntur-Tenali-Repalle (27Km)	Survey not taken up.
16.	Gadwal-Macherla (233Km)	Survey taken up.
MULTI MODAL TRANSPORT SYSTEM (MMTS)		
1.	Secunderabad-Manoharabad Doubling and Electrification	The proposal is under examination/processing for sanction
2.	Falaknuma-Umdanagar Doubling and Electrification	The proposal is under examination/processing for sanction.
3.	Secunderabad-Bhongir 3rd line and Electrification	The proposal is under examination/processing for sanction

Fraud cases against railway officers

261. SHRI RAMDAS AGARWAL : Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that about 8,500 railway officers have reportedly been booked for fraud by the Indian Railways;

(b) if so, in how many cases Government has ordered departmental enquiry against such officers for their alleged involvement in various fraudulent practices;

(c) what are the details/outcome thereof, zone-wise; and

(d) what action has been taken by Government in this regard in each case?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) and (b) In the year 2008, 280 Gazetted officers were booked in Vigilance cases.

(c) and (d) A statement is attached.

Statement

Fraud cases against Railway Officers

S.No.	Zonal Railway	Details/outcome/action taken by Government
1	2	3
1.	Central	Out of the 17 cases, 05 cases have been remitted for departmental inquiry and in another 05 cases Minor penalty has been imposed. The remaining 07 cases are under different stages of DAR proceedings.
2.	Eastern	Out of 08 cases, 03 cases have been remitted for departmental inquiry and in remaining 05 cases Minor penalty has been imposed.
3.	East Central	Out of 16 cases, the departmental inquiry has been completed in 04 cases, which have been sent for 2nd stage advice of CVC. In another 07 cases, the departmental inquiry is in progress. The remaining 05 cases, are under various stages of DAR proceedings.
4.	East Coast	NIL
5.	Northern	Out of 18 cases, in 07 cases minor penalty have been imposed. In 01 case, administrative action has been recommended. 02 cases are being processed for minor penalty action. In 01 case, recorded warning has been issued. In another 01 case, the officer has been counseled. The remaining 06 cases are under various stages of DAR proceedings.
6.	North Central	In all the 03 cases, departmental inquiry is in progress.
7.	North Eastern	Out of the 20 cases, 04 officers have been taken up under major penalty proceedings and the remaining 16 officers have been taken under minor penalty action.
8.	Northeast Frontier	Major penalty charge-sheet has been issued in the 02 cases obtaining in the Zonal Railway and the departmental inquiry is in progress in both the cases.

1	2	3
9.	North Western	Out of 31 cases, 16 officers have been taken up under major penalty proceedings and the remaining 15 officers have been taken up under minor penalty proceedings.
10.	Southern	Out of 46 cases, 14 officers have been taken up under major penalty action, 08 officers have been taken up under minor penalty action, 11 officers have been issued recorded warning, 07 officers have been counseled and in the remaining 06 cases, no disciplinary action has been initiated.
11.	South Central	Out of the 23 cases, departmental inquiry has been ordered in 02 cases, 02 cases have been transferred to other Zonal Railways, in another 02 cases, no action was recommended by CVC and the remaining 17 cases are under various stages of disciplinary proceedings.
12.	South Eastern	Out of the 09 cases, departmental inquiry has been initiated in 06 cases and the remaining 03 cases are under various stages of disciplinary proceedings.
13.	South East Central	Out of the 08 cases, departmental inquiry is in progress in 07 cases and in remaining 01 case the defense reply of the delinquent officer is yet to be received.
14.	South Western	In all the 04 cases, the departmental proceedings are in progress.
15.	Western	Out of the 27 cases, administrative action has been taken in 04 cases and another 02 cases are under CBI investigation. 20 cases are being investigated by Vigilance and in the remaining 01 case major penalty charge-sheet is under issue.
16.	West Central	Out of the 17 cases, departmental inquiry has been ordered in 02 cases. In another 02 cases departmental inquiry is in progress. In 06 cases minor penalty have been imposed or administrative action has been taken and the remaining 07 cases are under various stages of disciplinary proceedings.
17.	Chittaranjan - Locomotive Works	NIL
18.	Diesel Locomotive Works	NIL

1	2	3
19.	Diesel Locomotive Modernisation Works	Out of 03 cases, major penalty charge-sheet has been issued to 01 officer on the recommendation of CBI and in the remaining 02 cases, imposition of major penalty has been recommended by the DA.
20.	Integral Coach Factory	All the 09 cases are under various stages of disciplinary proceedings.
21.	Rail Coach Factory	Out of the 06 cases, 02 officers have been issued major penalty charge-sheets and in the remaining 04 cases, 01 officer has been taken up under minor penalty DAR action and the remaining 03 officers have been issued recorded warning.
22.	Rail Wheel Factory	NIL
23.	Central Organisation for Railway Electrification	Out of the 03 cases, major penalty charge-sheet has been issued in 01 case, and 01 case has been sent to the DA recommending major penalty proceeding against 02 officers and the remaining 01 case is under disciplinary proceedings.
24.	Metro Rail	NIL
25.	Research Development and Standards Organisation	All the 10 cases are under various stages of disciplinary proceedings.

Safety of rail tracks in coal belt areas

262. SHRI VIJAY JAWAHARLAL DARDA:
SHRIMATI SYEDA ANWARA TAIMUR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether due to raging of underground fire for the last 100 years in the coal belt areas of Dhanbad, Jharia, Asansol, Raniganj, etc. leading to instability of the ground, Railways have taken adequate safeguards for the rail tracks for running of train services in these areas;

(b) whether regular monitoring is being done so that sudden eventuality of unforeseen caving of land and thereby accidents could be eliminated; and

(c) whether the technology being adopted for the monitoring is in accordance with advancement in such techniques being developed globally?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) and (b) Regular monitoring is done by the colliery authorities (under Ministry of Coal). Railways have liaison with colliery authorities for regular monitoring of spread of underground fire and taking measures for safeguarding railway tracks, as required.